

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 6250/2022
[Arising out of impugned final judgment and order dated 21-11-2019
in CRLA No. 5494/2004 passed by the High Court of Judicature at
Allahabad]

RAM VINOD SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 71146/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT IA No. 265778/2023 - EXEMPTION FROM FILING O.T. IA No.
71145/2022 - EXEMPTION FROM FILING O.T.)

Date : 04-02-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s): Mr. Vishwajit Singh, Sr. Adv.
Ms. Veera Kaul Singh, AOR
Ms. Ridhima Singh, Adv.
Mr. Vignesh Singh, Adv.

For Respondent(s): Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

Mr. Siddharth Dave, Sr. Adv.
Mrs. Pragya Baghel, AOR
Ms. Jemtiben A.o., Adv.
Ms. Shrika Gautam, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The matter is adjourned for the day in order for the learned
counsel appearing for the respondent-State to file the status
report indicating the mental condition of the petitioner.
2. List the matter next week.

(MANISH ISSRANI)
ASTT. REGISTRAR-cum-PS

(ANJALI PANWAR)
COURT MASTER (NSH)